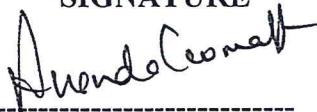


NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/10/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER	: CA/26 & 27/IB/2017	
PETITION NUMBER	: CP/531/ (IB)/CB/2017	
NAME OF THE PETITIONER(S)	: STATE BANK OF INDIA (STRESSED ASSETS MANAGEMENT BRANCH)	
NAME OF THE RESPONDENT(S)	: SRI MAHARAJA OIL IMPORTS & EXPORTS INDIA PVT LTD & IOB	
UNDER SECTION	: 7 RULE 4 OF INSOLVENCY & BANKRUPTACY CODE 2016	
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
ANANDA GOMATHY	REPRESENTATION BY WHOM	

for Indian  
Overseas Bank

R. RAGHAVENDRA

RP



P. Elayavalli Amma

financial  
Creditor



V. M. KRISHNA

## ORDER

Counsel for Corporate Debtor present. IRP in person present. Counsel for Indian Overseas Bank present. Counsel for Corporate Debtor and Counsel for Indian Overseas Bank are directed to file the detailed affidavits on the next date of hearing by providing the advance copy to the IRP. The IRP is directed to give notice to the Corporate Debtor for production of the relevant records in the light of the order dated 10.10.2017. Put up on **10.11.2017 at 10.30 A.M.**

*-Sc/-*

MEMBER (TECHNICAL)  
ghk

*-Sc/-*

MEMBER (JUDICIAL)